CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



OA 1810/2001 MA 1538/2001

New Delhi, this the 13th day of December, 2001

Hon'ble Shri Govindan S. Tampi, Member (A) Hon'ble Shri Shanker Raju, Member (J)

- 1. Syed Zakir Ali Rizvi
- 2. Atul Saxena
- 3. Laxman Singh
- 4. Aji Bahadur
- 5. Mohd. Akram
- 6. Darshan Kumaar
- 7. Paramjeet Singh
- All are working as Engine Turner/Shunter at Northern Railway Station, Ghaziabad.
- 8. Yashpal Singh
- 9. Rakesh Kumar
- 10.Surender Kumar
- 11.Shyam Lal
- 12. Vijinder Mohan
- All are working as Engine Turner/Shunter at Northern Railway, New Delhi Loco Shed.
- 13. Pradeep Singh
- 14. Gulzar Singh

Both are working as Engine Turner/Shunter at Northern Railway Station Tughalakabad.

... Applicants

(By Advocate Shri Yogesh Sharma)

VERSUS

UNION OF INDIA: THROUGH

- The General Manager Northern Railway, Baroda House, New Delhi.
- The Divisional Railway Manager Northern Railway, Delhi Division Near New Delhi Railway Station, New Delhi.
- 3. Sr. Divisional Personnel Officer DRM's office, Northern Railway,

Delhi Division, Near New Delhi Rly. Station New Delhi.

... Respondents

(By Advocate Mrs. Meera Chibber)

ORDER (ORAL)

By Hon'ble Shri Shanker Raju,

We have heard both the learned counsel for the parties.

- 2. In this case, the interim relief granted on 24-7-2001 has been modified by the subsequent detailed order on 19-11-2001.
- Shri Yogesh Sharma, learned counsel 3. the applicants states that in this case, representation filed by the applicants has not been disposed of. Still the respondents are going ahead without taking into consideration the earlier seniority list, which has been modified. He, therefore, prays that orders may be issued directing the respondents to dispose of the representation till such time interim relief may be continued.
- 4. Mrs. Meera Chibber, learned counsel for the respondents, contest the above and states that the applicants' case having no merit, there is no question of continue the interim relief and the matter can be disposed of immediately on merits. However, in view of the fact that a specific request has been made by the learned counsel for the applicant to dispose of the representation, which is yet to be disposed of till date. We dispose of this OA with the directions to the respondents to decide the representation by dealing with the contentions of the applicants in his



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representation dated 25-5-2001 by passing a reasoned order within a period of two months from the date of receipt of a copy of this order and once the same is done, the modified interim relief shall stand vacated, till then the same are rewrives. Liberty is, however, accorded to the applicants to proceed further in accordance with law.

S. KOYU (SHANKER RAJU) JUDICIAL MEMBER

(COVINDAN S. TAMPI) ADMINISTRATIVE MEMBER

/vks/